

12.00 hrs.

**MOTION OF NO-CONFIDENCE IN  
THE COUNCIL OF MINISTERS**

MR. SPEAKER: I have to inform the House that I have received notice of a Motion of No-Confidence in the Council of Ministers under rule 198 from Shri Samar Mukherjee, Shri George Fernandes, Shri Atal Bihari Vajpayee, Prof. Madhu Dandavate, Shri Indrajit Gupta, Shri K. P. Unnikrishnan, Shri Harikesh Bahadur, Shri Chitta Basu and Shri Tridib Kumar Chaudhari. The Motion, as slightly edited, reads as follows:

"This House expresses its want of confidence in the Council of Ministers."

May I request those Members who are in favour of leave being granted to this Motion to rise in their places? I notice that more than 50 Members are supporting it. Leave is granted. May I ask the Government as to when this motion might be taken up?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NA-  
RAIN SINGH): Government is pre-  
pared. Right now you can take it  
up.

SHRI CHANDRA SHEKHAR (Bal-  
lia): Sir, I want to make a submis-  
sion before this matter is taken up.  
The Prime Minister should be present  
in the House.

MR. SPEAKER: She will reply.

(Interruptions)

MR. SPEAKER: She is responsible.

SHRI CHANDRA SHEKHAR: I am  
not making a new demand. Not on  
one occasion, but on many occasions  
the House has demanded the presence  
of the Leader of the House.

(Interruptions)

MR. SPEAKER: Why are you try-  
ing to waste the time of the House

on unneceesary thing? The Prime  
Minister is here, she is not out of  
India. She will come.

SHRI BHISHMA NARAIN SINGH:  
I will tell you, the Prime Minister  
will come we will take up this issue.  
There is no question of any demand.  
You fix up time for this motion.

MR. SPEAKER: Immediately after  
this.

SHRI SAMAR MUKHERJEE (How-  
rah): Sir, I beg to move:

"This House expresses its want of  
confidence in the Council of Min-  
isters."

SHRI JAGDISH TYTLER: Mr.  
Speaker Sir.

MR. SPEAKER: I have asked him  
to speak.

(Interruptions)

SHRI JAGDISH TYTLER (Delhi  
Sadar): .. One moment. You are  
the Head of this House and I believe  
you have a conscience. For the last  
three days it seems that nobody is  
concerned with the Jamshedpur riots.  
I have been asking for a discussion  
repeatedly.

(Interruptions)

MR. SPEAKER: You must know  
the rules.

(Interruptions)

MR. SPEAKER: Please order. What  
are you trying to do? Let us know  
the rules.

(Interruptions)

MR. SPEAKER: Please sit down.

AN HON. MEMBER: We are try-  
ing to draw your attention...

MR. SPEAKER: Are you trying  
to decide it here? What do you mean  
by saying it? Please sit down. You  
must realise that there are certain  
rules. Until and unless a Commission  
Report is laid on the table of this  
House we cannot discuss any report.

श्री रामावतार शास्त्री (पटना) :  
दूसरे हाउस में डिस्कशन हो रहा है।

MR. SPEAKER: No, that is not the report. I am not trying to cut any discussion. But it has to take some other form. It can be taken up, but not as it is. We can discuss that.

(Interruptions)

MR. SPEAKER: Why are they trying to disturb this?

(Interruptions)

MR. SPEAKER: Will you please sit down?

(Interruptions)

12.03 hrs.

#### PAPERS LAID ON THE TABLE

NEYVELI LIGNITE CORPORATION LTD.  
NEYVELI (TAMIL NADU) AND A STATE-  
MENT) RULES, 1981.

THE MINISTER OF ENERGY  
(SHRI A. B. A. GHANI KHAN  
CHAUDHURI): I beg to lay on the  
Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1979-80.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2835/81].

REVIEW ON AND ANNUAL REPORT OF  
VISVA-BHARTI SANTINIKETAN FOR  
1979-80 (AUDITED ACCOUNTS OF THE  
CENTRAL INSTITUTE OF HIGHER  
TIBETAN STUDIES, VARANASI FOR  
1979-80, REVIEW ON AND ANNUAL RE-  
PORT OF NATIONAL COUNCIL OF SCIENCE  
MUSEUM, CALCUTTA FOR 1979-80 CON-  
SOLIDATED ANNUAL ACCOUNTS OF NA-  
TIONAL COUNCIL OF SCIENCE MUSEUM,  
CALCUTTA FOR 1979-80, STATEMENT FOR  
DELAY, REVIEW ON AND ANNUAL REPORT  
OF SAHITYA AKADEMI, NEW DELHI, 1980  
ETC. ETC.

THE MINISTER OF STATE IN  
THE MINISTRIES OF EDUCATION  
AND SOCIAL WELFARE (SHRI-  
MATI SHEILA KAUL): I beg to lay  
on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1979-80.

[Placed in Library. See No. LT-2836/81].

(2) A copy of the Audited Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1979-80. [Placed in Library. See No. LT-2837/81].

(3) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1979-80.

(4) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1979-80 together with Audit Report thereon.

(5) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Mu-